

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

UNSTARRED QUESTION NO:5883

ANSWERED ON:10.04.2017

Concessions and Benefits to SEZs

Khaira Shri Chandrakant Bhaurao;Nayak Shri B.V.;Patel Shri Devji Mansingram;Reddy Shri Ponguleti Srinivasa;Vasava Shri Mansukhbhai Dhanjibhai

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

- (a) the details of the amount of tax exemptions as well as financial assistance given to Special Economic Zones (SEZs) during the last three years and the current year, year-wise along with the revenue earned by these SEZs through export during the said period;
- (b) whether the Government is planning to increase the tax exemptions and other benefits to SEZs and if so, the details thereof along with the reaction of the Government to the achievement of the required objectives from the financial assistance given to SEZs;
- (c) whether certain developers of SEZs have sought cancellation of their projects in some States and if so, the details thereof, State-wise along with the reasons therefor; and
- (d) whether the Government has taken any decision to re-allocate SEZs to new developers or formulate any other strategy to utilize the land under SEZs and if so, the details thereof?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (INDEPENDENT CHARGE)

(SMT. NIRMALA SITHARAMAN)

(a): The fiscal concessions and duty benefits allowed to Special Economic Zones (SEZs) are in-built into the SEZs Act, 2005 and Rules thereunder. However, no financial assistance is given to SEZs by the Central Government.

(i) Duty exemptions for the last three years and the current year is as under:

Years Duty Exemptions (Rs. in crore)

2013-2014 40,239

2014-2015 40,632

2015-2016 52,216

2016-2017

(as on 31.12.2016) 56,418

(ii) Revenue earned through exports from the SEZs during the last three years and the current year is as under:

Years Exports (Rs. in crore)

2013-2014 4,94,077

2014-2015 4,63,770

2015-2016 4,67,337

2016-2017

(as on 31.12.2016) 3,58,203

(b): No Madam. There is no such proposal is under consideration of the Government.

(c): As on date 109 SEZs developers have sought cancellation of their projects in some States as the Developers have found the projects economically unviable in the changed economic situation. State-wise distribution of number of said SEZs approved for cancellation is at Annexure.

(d): No Madam. Land is a State subject. Central Government only consider the proposal of setting up of new SEZs if recommended by the concerned State Government. As such, question of re-allocating SEZs land by the central government to the new developers does not arise.

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Annexure to the Lok Sabha Unstarred Question No. 5883 for 10th April, 2017

State-wise distribution of number of said SEZs approved for cancellation

States/UTs Numbers

Andhra Pradesh 6

Dadra Nagar Haveli 1

Delhi 1

Gujarat 8

Haryana 6

Karnataka 8

Kerala 3  
Madhya Pradesh 6  
Maharashtra 28  
Odisha 1  
Punjab 4  
Tamil Nadu 10  
Telangana 14  
Uttarakhand 1  
Uttar Pradesh 6  
West Bengal 6  
GRAND TOTAL 109  
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